BEFORE Dr. M.K.SHARMA, ADDITIONAL SECRETARY AND FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS
Room no. 408, 'A' Wing
Shastri Bhavan, New Delhi- 110001.

Appeal No. 23(3)/2013- IC					
IN THE MATTER OF:					
Shri R.L.Ladwal			Appellant		
	Versus				
Central Public Information Officer				Respondent	
	OPP	rn.			

<u>ORDER</u>

Present

The appellant.

Shri Nirmal Singh, CPIO. Mrs. Asha Sota, CAPIO. Mr. Jagdish Kumar, SO(IC).

The appeal was taken up for hearing on 24th January, 2013.

- 2. The Appellant filed an appeal dated 10.12.2012 received on 19. 10.2012 against the information furnished by CAPIO.
- 3. The information sought for by the appellant pertained to Ministry of Social Justice & Empowerment, Government of NCT of Delhi. .
- 4. Shri Ladwal fairly states that he is satisfied with the action taken by the Department of Legal Affairs as intimated to him by the CAPIO through letter dated 27.11.2012. Hence the appeal is disposed of accordingly.

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In case, the appellant is not satisfied /aggrieved by this order, he/she may file a Second Appeal within 90 days before the Hon'ble Central Information Commission, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066.

Dated 26.02.2013

Marke

(Dr.M.K.Sharma) Additional Secretary and Appellate Authority

- 1) Shri R.L.Ladwal, B-4/298, Nand Nagari, New Delhi (By Registered Post).
- 2) Shri Nirmal Singh, CPIO, D/O Legal Affairs .
- 3) Shri Jagdish Kumar, SO, Implementation Cell, D/o Legal Affairs.